

IN THE INCOME TAX APPELLATE TRIBUNAL
INDORE BENCH, INDORE
(Conducted Through Virtual Court)

Before: Shri T.R. Senthil Kumar, Judicial Member
And Shri B.M. Biyani, Accountant Member

ITA No. 200/Ind/2024
Assessment Year: 2020-21

Anju Maheshwari 52 Kalindi Mid Town by Pass Opposite Sahara City Indore Madhya Pradesh 452016 PAN No. ABHPM9809P (Appellant)	Vs	Income Tax Officer, Ward-2(1), Indore (Respondent)
--	----	--

Assessee Represented: Shri Giriraj Gupta, CA
Revenue Represented: Shri K. Bala Murali
Krishna, Sr. D.R.

Date of hearing : 05-12-2024
Date of pronouncement : 27-12-2024

आदेश/ORDER

PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-

This appeal is filed by the Assessee as against the appellate order dated 11.01.2024 passed by the Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi, (in short referred to as "CIT(A)"), arising out of the intimation passed under section 143(1) of the Income Tax Act, 1961 (hereinafter referred to as 'the Act') relating to the Assessment Year 2020-21.

2. At the outset, Ld. Counsel for the assessee submitted that the assessee has filed application for new Vivad Se Vishwas Scheme for the above appeal and produced Form No. 1 with Acknowledgement No. 740711700041224 dated 04-12-2024 received from Income Tax Department.

3. Recording the above details, the appeal filed by the assessee is hereby dismissed as withdrawn. In the event of the application for Vivad Se Vishwas Scheme, 2024 is rejected/dismissed by the Department, it is open to the assessee to revive this appeal by filing appropriate application in the manner known to law.

4. In the result, **the appeal filed by the Assessee is dismissed as withdrawn.**

Order pronounced as per Rule 34 of I.T.A.T. Rules 1963 on 27 -12-2024

Sd/-
(B.M. BIYANI)
ACCOUNTANT MEMBER
Indore: Dated 27/12/2024

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order

**Assistant Registrar
Income Tax Appellate Tribunal,
Indore Bench, Indore**

Strengthened preparation & delivery of orders in the ITAT	
1) Date of dictation	06/12/2024
2) Date on which the typed draft is placed before the Dictating Member & Other Member	/12/2024
3) Date on which the approved draft comes to the Sr. P.S./P.S.	/12/2024
4) Date on which the fair order is placed before the Dictating Member for pronouncement	/12/2024
5) Date on which the fair order comes back to the Sr. P.S./P.S.	/12/2024
6) Date on which the file goes to the Bench Clerk	/12/2024
7) Date on which the file goes the Head Clerk	
8) Date on which the file goes to the Assistant Registrar for signature on the order	
9) Date of Dispatch of the order	